

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.1303 of 1996

DATE OF ORDER: 8th November, 1996

BETWEEN:

N.SAVITRI

.. Applicant

AND

1. The Flag Officer,  
Command-in-Chief,  
Eastern Naval Command,  
Visakhapatnam-530 014,

2. The Admiral Superintendent,  
Naval Dock Yard,  
Visakhapatnam.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI D.DHILLESWAR RAO

COUNSEL FOR THE RESPONDENTS: SRI V.RAJESWARAO, ADDL.CGSC

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

JUDGMENT

ORAL ORDER (PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI,  
VICE CHAIRMAN)

Mr.D.Dhilleswara Rao for the applicant. Mr. V.  
Rajeswara Rao for the respondents. Heard.

2. OA is admitted for a limited purpose on the  
following order:-

Notice waived, taken up for final order. By order  
dated 6.3.96 in O.A.No.1639/95 liberty was reserved to the

*hcl*

applicant to file a fresh O.A. in the event of being aggrieved by the decision of the competent authority being taken as regards regularisation of the suspension period. However, without waiting for such a decision being conveyed, the applicant has ~~impleaded~~ <sup>filed</sup> this O.A. on 11.10.96. The OA is totally misconceived. The applicant ~~could~~ have very well filed a Miscellaneous Application seeking direction for early action in ~~the~~ <sup>that</sup> matter. However, to avoid further multiplicity and waste of time, we are inclined to pass a direction as can be passed in an M.A.

3. The <sup>order</sup> aforesaid notes in Paragraph 4 that it was stated at that time on behalf of the counsel for the respondents on the basis of the instructions that the matter regarding regularisation of the suspension period etc. was under active consideration of the competent authority and decision was expected to be arrived at by the end of the month. More than six months have already elapsed after the expiry of that month. The respondents have thus not abided by the statement that they have made to the Court. Under the circumstances, we direct the competent authority of the respondents to take a decision on the question of regularisation of the suspension period of the applicant in accordance with law and on consequential aspects within a period of one month from the date of receipt of a copy of this order.



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5. The O.A. is accordingly disposed of. No order as to costs. (copy to be issued expeditiously).

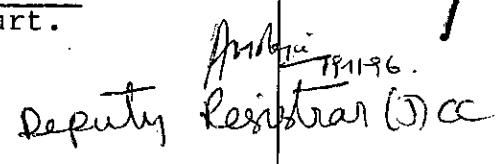


(R.RANGARAJAN)  
MEMBER (ADMN.)



(M.G.CHAUDHARI)  
VICE CHAIRMAN

DATED: 8th November, 1996  
Dictated in open court.

  
vsn

1996  
8/11/96

Deputy Registrar (J)cc

O.A.1303/96.

To

1. The Flag Officer,  
Command-in-Chief,  
Eastern Naval Command,  
Visakhapatnam-14.
2. The Admiral Superintendent,  
Naval Dock Yard, Visakhapatnam.
3. One copy to Mr.D.Dhilleshwar Rao, Advocate, CAT.Hyd.
4. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

27/11/96  
Urged  
19/11/96

(19)  
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

R.Rangarajan

THE HON'BLE MR.HRAJENDRA PRASAD:M(A)

Dated: 8-11-1996

ORDER / JUDGMENT

M.A/R.A./C.A. No.

in

O.A.No.

1303/96

T.A.No.

(w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

